

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.216- TP 99 of 2016(CP 48 of 2015)  
With

ITEM No. 217- Contempt Petition/5/2021

**Proceedings under Section 397-398 of Co. Act, 1956**

**IN THE MATTER OF:**

Nareshkumar Mangeram Mittal  
V/s  
Blue Orange Developers Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 18/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhiren Dave, Advocate  
For the Respondent : Mr. Shreyang Vayeda, Advocate R-2  
(in Contempt Petition/5/2021)

**ORDER**

**TP 99 of 2016(CP 48 of 2015) & Contempt Petition/5/2021**

The respondents have already been proceeded ex parte in the main matter, i.e., TP 99 of 2019. In response to the reply of respondent No. 2 in Contempt Petition/5/2021, the applicant filed a rejoinder on 17.04.2024, vide inward diary No. 3333. The same is taken on record.

The Respondent No. 2 is directed to disclose in which capacity the seller has executed the sale deed in question on behalf of the respondent company and who has authorized him for the same.

Meanwhile, the Counsel for the applicant also seeks time to file additional supporting documents qua the execution of the sale deed in question by the person, namely Mr. Bipinbhai Jasmatbhai Dholakiya, on behalf of the respondent company. He also undertakes to file the complete sequence / chain of events relating to the ownership of the property in question.

Re-list on 20.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**